

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 921 of 2020**

**In the matter of:**

**Commercial Tax Department  
Government of Rajasthan**

**....Appellant**

**Vs.**

**Ebix Software India Pvt. Ltd.**

**....Respondent**

**Present**

**For Appellant: Mr. Vishal Meghwal, Advocate.**

**For Respondent: Ms. Gunjan Jindal & Mr. Kartikeya Jaiswal, Advocates.**

**ORDER**  
**(Virtual Mode)**

**31.03.2021:** When the case was called out it was submitted by the Learned Counsel for the Appellant that they had filed their Written Submissions, which is taken on record.

Learned Counsel for the Respondent seeks time to file their Written Submissions. Prayer Allowed. It is directed that the Learned Counsel for the Respondent will file their Written Submissions not exceeding three pages within one week.

Pleadings are completed.

List this matter '**for Admission (After Notice)**' on **19<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Mr. V.P. Singh]**  
**Member (Technical)**

*Sim/nn*